

(iv) G.S.R. No. 117, dated the 27th January, 1962.

[Placed in Library. See No.; LT-3454/62].

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ORDINANCES PROMULGATED BY THE PRESIDENT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table, under provisions of article 123(2)(a) of the Constitution, a copy each of the following Ordinances promulgated by the President since the termination of the Fifteenth Session of Second Lok Sabha:—

- (i) The Advocates (Amendment) Ordinance, 1962 (No. 1 of 1962). [Placed in Library. See No. LT-3455/62].
- (ii) The Goa, Daman and Diu (Administration) Ordinance, 1962 (No. 2 of 1962). [Placed in Library. See No. LT-3456/62].

NOTIFICATIONS UNDER THE PREVENTION OF FOOD ADULTERATION ACT, 1954.

The Minister of Health (Shri Karmarkar): Sir, I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. F.5(14)-MPH/59, published in Tripura Gazette dated the 15th November, 1961, making certain further amendment to the Tripura Prevention of Food Adulteration Rules, 1958, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-3457/62].
- (ii) The Prevention of Food Adulteration (Amendment) Rules, 1962, published in Notification No. G.S.R. 149, dated the 3rd

February, 1962, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-3458/62].

ANNUAL REPORT OF THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH

The Minister of Agriculture (Dr. P. S. Deshmukh): Sir, I beg to lay on the Table a copy of Annual Report of the Indian Council of Agricultural Research for the year 1960-61. [Placed in Library. See No. LT-3459/62].

Notifications under the Union Public Service Commission (Exemption from Consultation) Regulations, 1958; the Inter-State Corporations Act, 1957; the All India Services Act, 1951; the Delhi Municipal Corporation Act, 1957; and the Delhi (Urban Areas) Tenants' Relief Act, 1961.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under clause (5) of article 320 of the Constitution, making certain amendments to the Union Public Service Commission (Exemption from Consultation) Regulations, 1958:—

- (a) G.S.R. No. 1461, dated the 10th December, 1960.
- (b) G.S.R. No. 731, dated the 3rd June, 1961.
- (c) G.S.R. No. 1047, dated the 26th August, 1961.

[Placed in Library. See No. LT-3460/61].

(ii) a copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—

- (a) The Hyderabad Nurses, Midwives and Health Visitors